

And then No. 49, in the name of Sardar A. S. Saigal, is withdrawn. He has withdrawn notice of the Bill. I do not think any permission is necessary.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL

(Omission of sections 268 etc.)

Shri K. C. Sodhia (Sagar): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

Shri K. C. Sodhia: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL

(Insertion of new section 294B)

Shri Nageshwar Prasad Sinha (Hazaribagh East): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri Nageshwar Prasad Sinha: I introduce the Bill.

Mr. Deputy-Speaker: No. 52; barred. No. 53; barred.

INDIAN REGISTRATION (AMENDMENT) BILL

(Insertion of new section 20A)

Shri S. C. Samanta (Tamluk): I beg to move for leave to introduce a Bill further to amend the Indian Registration Act, 1908.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Registration Act, 1908."

The motion was adopted.

Shri S. C. Samanta: I introduce the Bill.

HANDLOOM INDUSTRY (IMPROVEMENT AND PROTECTION) BILL

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill to provide for the improvement and protection of the handloom industry.

The Minister of Law and Minority Affairs (Shri Biswas): I wish to enquire from my hon. friend if this Bill contains any financial provisions. In that case, the President's assent is necessary to the introduction of the Bill.

The Minister of Home Affairs and States (Dr. Katju): Oppose it.

Shri Biswas: I oppose on that ground.

Shri S. V. Ramaswamy: Can one hon. Minister instruct another hon. Minister to oppose?

Dr. Katju: That is all right.

Shri S. V. Ramaswamy: All right, this may be taken up later.

Shri Biswas: A similar Bill is No. 15. That is out of order because the President's assent is not there.

Shri S. V. Ramaswamy: I withdraw if there is objection.